

2012), SCCL has planned to cover detailed exploration in an area of 66 Sq. Km. to prove coal reserves of about 900 million tonnes (M.T.). During the first two years of Eleventh Five Year Plan period (2007-08 and 2008-09), a total of 416 million tonnes of coal reserves have been proved.

Besides, the Ministry of Coal is also undertaking Promotional (regional) Exploration of coal in the country through a plan scheme executed by Mineral Exploration Corporation Limited (MECL) and Central Mine Planning & Design Institute Limited (CMPDIL), a subsidiary of Coal India Limited (CIL). During the first three years of Eleventh Five Year Plan (2007-January 2010), a total of 1.72 lakh metre of Promotional drilling has been carried out in 39 blocks situated in 11 coalfields located in seven States. This includes 7 blocks situated in Godavari Valley coalfield of Andhra Pradesh. During the first three years of Eleventh Five Year Plan (2007-January 2010), CMPDI and its contractual agencies have carried out a total of 8.36 lakh metre of exploratory detailed drilling in 149 CIL/Non-CIL blocks situated in 27 coalfields in 7 States.

(c) and (d) The Captive blocks allocattees have been allowed to undertake detailed exploration in their own blocks and no royalty is charged for exploration.

In-house dispute resolution mechanism

1837. DR. T. SUBBARAMI REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether his Ministry is considering evolving an in-house mechanism to settle out of court all the inter-Ministerial conflicts as well as commercial and civil disputes in which Government is a party, rather than approaching the courts adding to the huge backlog of cases;

(b) if so, whether any machinery in this regard has been set up; and

(c) if so, whether the Ministry of Heavy Industry and Public Enterprises has also agreed to help this machinery to function?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Sir. This Ministry does not have any inter Ministerial conflicts, commercial and Civil disputes in which Government is a party.

(b) and (c) Does not arise.

Powers to SFIO to investigate frauds

1838. SHRI JAI PRAKASH NARAYAN SINGH:

SHRI DHARAM PAL SABHARWAL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government is considering to give Serious Fraud Investigation Office (SFIO) the powers to trail money stashed abroad by corporates;

(b) whether Government is also considering to give more powers to SFIO to investigate complaints received by them directly without the approval of the Ministry;

(c) if so, the details in this regard;

(d) whether SFIO have received complaints against some big industrial houses for fudging of accounts; and

(e) if so, the details and names of such companies and the action taken against them by SFIO, company-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) No. Sir.

(c) Does not arise.

(d) and (e) In the absence of clear understanding of term "big industrial houses", it is not possible to give a specific answer. However, SFIO forwards the complaints, received in its office, to the Ministry, for appropriate action. The Ministry, after examination and wherever required, after calling the reports from the concerned Registrar of Companies (ROC) under section 234 of the Companies Act, 1956 take appropriate action and based on the report of ROC, wherever the situation warrants, investigation orders are issued under section 235 of the Companies Act, 1956 for investigation by SFIO.

Investigations by SFIO

1839. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of companies investigated and scrutinized by the Serious Frauds Investigation Office (SFIO), till date; and

(b) the number of companies, so far, convicted by SFIO?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) The Serious Fraud Investigation Office (SFIO) has so far investigated cases relating to 49 companies.

(b) The SFIO has no power to convict the companies as powers to convict are vested with the Courts only. SFIO files cases in the appropriate judicial court for penal action after investigation.

Incentivising corporate social responsibility

1840. SHRI M.V. MYSURA REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there are any plans before his Ministry for giving fiscal and other incentives to corporate houses for discharging social obligations;